

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

6.

IA 1843(MB)2024 IN
C.P. (IB)/1282(MB)2021

CORAM:

MS. ANU J. SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 23.04.2024

NAME OF THE PARTIES: Mahamaya Lifesciences Private Limited
Vs
Divya Agro Chem Private Limited

SECTION: 9, 60(5) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

1. Mr. Narendra Singh, Ld. Counsel for the Applicant present.
2. **IA-1843(MB)2024:** This is an application filed by the Applicant under rule 60(5) read with regulation 34 (4) of the Insolvency and Bankruptcy Board of India (Liquidation Regulation), 2016, for taking on record Asset Memorandum Report along with Preliminary report. The same is taken on record. Accordingly, IA-1843(MB)2024 is **allowed and disposed of.**

Sd/-
ANU J. SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)